

ITEM NO.20

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1401/2019

K. L. SUNEJA & ANR.

Appellant(s)

VERSUS

DR. (MRS.) MANJEET KAUR MONGA (D)
THROUGH HER LR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.20211/2019-EX-PARTE STAY and IA No.21098/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 4530/2019 (XVII)

(FOR ADMISSION and IA No.66767/2019-CONDONATION OF DELAY IN FILING APPEAL)

Date : 18-10-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Appellant(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mohit Paul, AOR

For Respondent(s) Mr. Gaurav Goel, AOR

Mr. Vinay Prakash Singh, Adv.
Mr. Chanchal Kumar Ganguli, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Akshay Shrivastava, arguing counsel for Respondent no. 1 is not present.

The learned counsel for the parties have jointly submitted that the dispute is in a very narrow compass and possibly can be resolved in a short period of time.

Let the brief note be submitted by the parties in advance to this Court before the next date of hearing, after it is duly exchanged between them.

List on 24.11.2022.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER